

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 21**

**CA 110/2024 (NEW CA) IN CP/213(MB)2017**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **GURINDER MOHAN SINGH NINDRAJOG VS  
HOVER AUTOMOTIVE INDIA PVT. LTD.**

Section 271-273 of the Companies Act, 2013 and Rule 11

---

**ORDER**

Adv. Mahesh Dube for the Petitioner is present. Senior Adv. Soli Cooper, Adv. Mr. Angad, Adv. Ajit Warriar i/b Shardul Amarchand Mangaldas & Co. present for the Respondent.

Ld. Counsel for the Respondent Company informs that an CA 43 and 44 of 2017 on the issue of maintainability of this Petition itself is pending adjudication by this Bench. In the absence of adjudication of these Applications, no fresh order could be passed directing the Respondent Company to supply the statement of affairs. Ld. Counsel further says that there exists a shareholder agreement which contemplate the arbitration clause in case of dispute between the shareholder parties.

The Application seeks early hearing in CA 43 and 44 of 2017 and the matter has already been fixed on 06.05.2024, and has accordingly has become infructuous and is disposed. In the meanwhile, the direction vide order dated 18.03.2024 shall remain suspended. Accordingly, CA 110 of 2024 is **disposed of**.

-sd-

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**